



**FRIDAY 10<sup>TH</sup> JUNE, 2022**

No. 37

**DIRECTIONS FROM THE CHAIR**

The following directions are issued by the Hon'ble Speaker under Rule 307, of the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly is circulated to the Hon'ble Members for their information

**“DIRECTION NO. 1 OF 2022**

Under Rule 307 interpretation and removal of difficulties, I the Hon'ble Speaker issue the following directions on interpretation of the following clauses relating to Rule 37 of the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly.

**Rule 37 (3)** – It must not be of excessive length nor contain arguments, inferences, ironical or offensive expressions or defamatory statements.

On “excessive length” – The LAQ shall be restricted to 5 clauses ‘a’ to ‘e’ and the same should not be in paragraph form.

**Rule 37 (11)** – It shall not ask for information on trivial, vague or meaningless matters, nor information of too many details.

On “too many details” – The reply to the LAQ shall be restricted to 10 MB in software which is equivalent to 3000 pages in hard form.

Sd/-  
(RAMESH TAWADKAR)  
HON'BLE SPEAKER”

ASSEMBLY COMPLEX  
PORVORIM – GOA  
10<sup>TH</sup> JUNE, 2022

NAMRATA ULMAN  
SECRETARY, LEGISLATURE

To,  
All the Members of Goa Legislative Assembly (including Ministers)